GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

UNSTARRED QUESTION NO:3911
ANSWERED ON:18.12.2012
REGISTRATION FOR IMPORT OF PESTICIDES
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Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Registration Committee gives registration for import of pesticides formulations without registration of its technical grade pesticides;
- (b) if so, the details thereof;
- (c) whether the multinational companies are importing the formulations without registering its technical grade pesticides which is contrary to the provisions of the Insecticide Act and the rules framed thereunder; and
- (d) if so, the reaction of the Government thereto and the action taken against the guilty companies?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

- (a) & (b): Yes, Madam. As a formulation (preparation) containing one or more insecticide falls under the definition of 'insecticide' as per Section 3 (e)
- (iii) of the Insecticides Act, 1968, the Registration Committee, constituted under section 5 of the said Act, has framed guidelines for import of formulations without registering their respective technical grade insecticide. Similarly, guidelines have also been framed for indigenous manufacture of formulations without registering their respective technical grade insecticide. Any person can import or manufacture formulations without registering their respective technical grade insecticide after obtaining registration under Section 9 of the said Act.
- (c) & (d): Import of formulations without registering their respective technical grade pesticides does not constitute a violation of provisions of the Insecticides Act, 1968, the Insecticides Rules, 1971 or the guidelines framed by the Registration Committee.